

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-73-2020****IN****LD-VC-CW-54-2020**

Goa Tourism Development Corporation ... Applicant
Versus
Roshan Methias and others ... Respondents

Mr. Shivan Desai, Advocate for the Applicant.

Mr. C. A. Ferreira and Mr. D. Zaveri, Advocates for the original Petitioners.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos.4, 7, 8, 10 & 11.

Mr. R. Chodankar, Advocate for Respondent No.5.

Mr. B. Fatarpekar, Advocate for Respondent No.9.

Mr. A. D. Bhohe, Advocate for Respondent No.12.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 21st July, 2020

P.C.

Mr. Desai, learned counsel appearing for the Goa Tourism Development Corporation (GTDC) which has taken out this Misc. Application states that the copy of the application alongwith the restoration plan submitted to the Chief Town Planner will be furnished to the learned counsel for the original Petitioners today itself.

2. Mr. C. A. Ferreira, learned counsel for the original Petitioners states that the Petitioners will file their replies to this Misc. Application by Friday i.e. 24th July, 2020. He states that if possible an advance copy will be sent to the GTDC and other contesting Respondents by email at least a day in advance.

3. The learned Advocate General who appears on behalf of the GCZMA and Mr. Chodankar who appears on behalf of the National Monuments Authority state that even they will file replies by Friday. Advance copies of such replies to be furnished to the learned counsel for the Petitioners.

4. Accordingly, this matter is posted for further consideration on 24th July, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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